



Government of Jammu and Kashmir
Social Welfare Department
Civil Secretariat

Notification
Jammu, the 30th of January, 2018

SRO. 49. In exercise of the powers conferred by the Section 23 of the Jammu and Kashmir Reservation Act, 2004, the Government hereby makes the following amendment in the Jammu and Kashmir Reservation Rules, 2005; namely:-

(1) **Rule-15 shall be substituted by the following:-**

“15. Distribution of seats:- For the post-graduate courses in MD/MS/M.Tech. Engineering and Agricultural Sciences and similar other postgraduate courses, the seats shall be distributed as follows with the condition that the selection of candidates from the reserved categories for different streams shall be made strictly on the basis of their inter-se-merit, treating them as a single class for purpose of allotment of streams:-

Category	%age
(i) Open Merit Category	75%
(ii) Reservation Category	
(a) Scheduled Caste	4%
(b) Scheduled Tribe	5%
(c) Socially and Educationally	
(i) Resident of Backward Areas	10%
(ii) Resident of Area Adjoining Actual Line of Control	2%
(iii) Weak and under privileged Classes (Social Castes)	1%
(d) Children of Defence Personnel/Para military Forces and State Police Personnel	2%
(e) Candidates possessing Outstanding Proficiency in Sports	1%

(2) **Rule 17 shall be substituted by the following:**

“17. Allotment of Disciplines etc:- A reserved category candidate if selected against the open merit seat may be considered for allotment of discipline/stream/college allocable to him in his respective category on the basis of his merit and preference. The left over disciplines/stream/college in the open merit category shall be allotted to the reserved category candidates who get selected consequent upon the reserved category candidates getting selected in the open merit category.

